

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

C.P. No. 746/2017
O.A. No. 4465/2013

New Delhi, this the 11th day of May, 2018

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MS. NITA CHOWDHURY, MEMBER (A)**

Bhuvnesh Kumar Sharma,
S/o Shri P.D. Sharma,
R/o A-330, Sector 31,
NOIDA (UP).

.. Petitioner

(By Advocate : Shri L.R. Khatana)

Versus

1. Shri Keshav Chandra,
Chief Executive Officer,
Delhi Jal Board,
Govt. of NCT of Delhi,
Varunalaya Phase-II,
Karol Bagh, New Delhi-110005.

2. Ms. Nidhi Shrivastava,
Member (Admn.),
Delhi Jal Board,
Govt. of NCT of Delhi,
Varunalaya Phase-II,
Karol Bagh, New Delhi-110005. Respondents

(By Advocate: Shri Pranav Verma for Shri Vishwendra Verma)

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

The Hon'ble High Court in WP(C) No. 445/2018 filed by the respondents against the orders of this Tribunal, while adjourning

the matter, observed that no coercive steps shall be taken against the petitioners.

2. In the circumstances and in view of seizure of the matter by the Hon'ble High Court, the CP is closed and notices are discharged. However, the petitioner is at liberty to avail his remedies, in accordance with law, once the WPC is finally decided. No costs.

(NITA CHOWDHURY)
Member (A)

(V. AJAY KUMAR)
Member (J)

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